CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.223/2013

Date of decision: 27.01.2020

CORAM: - R. VIJAYKUMAR, MEMBER (A). R.N. SINGH, MEMBER (J).

Shri Felix Wilfred D'Souza Scientist 'C' Society for Applied Microwave Electronics, Engg & Research, (SAMEER). Residing at: 1/10 Cardial Gracias CHS, Marve Road, Orlem, Malad West, Mumbai-400 064.

... Applicant.

(By Advocate Shri Ramesh Ramamurthy)

VERSUS.

- 1. Union of India & Ors.
 Thro. The Secretary,
 Dept. of Electronics &
 Information Technology,
 Ministry of Communication &
 Information Technology,
 Govt. of India,
 Electronics Niketan,
 6 CGO Complex, Lodhi Road,
 New Delhi-110003.
- 2. The Director, Society for Applied Microwave Electronics Engg & Research, (SAMEER), IIT Campus, Hill Side, Powai, Mumbai-400 076.
- 3. The Registrar,
 SAMEER,
 IIT Campus,
 Hill Side,
 Powai,
 Mumbai-400 076.

.... Respondents.

(By Advocate Shri N. G. Helekar)

ORDER (ORAL) Per: R.N.SINGH, MEMBER (J)

- 1. When the case is called out, Shri Ramesh Ramamurthy, learned counsel appeared for the applicant.
- 2. Shri Kanhaiya Yadav, proxy counsel appeared for Shri N. G. Helekar, learned counsel for the respondents.
- 3. At the outset, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to file a better OA in accordance with law.
- 4. Permission is granted.
- 5. In view of the above, the OA is dismissed as withdrawn, with liberty in accordance with law. No order as to costs.
- 6. Pending MA(s) stands disposed of accordingly.

(R. N. Singh)
Member (J)

(R. Vijaykumar) Member(A)